

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/CRIMINAL MISC.APPLICATION NO. 16486 of 2020

**[On note for speaking to minutes of order dated 05/01/2021 in
R/CR.MA/16486/2020]**

=====

DILIP BABULAL JAIN
Versus
STATE OF GUJARAT

=====

Appearance:

MS. KRUTI M SHAH(2428) for the Applicant(s) No. 1
MR ANKIT SHAH(6371) for the Respondent(s) No. 2
MR.H.K.PATEL, APP, (2) for the Respondent(s) No. 1

=====

CORAM: **HONOURABLE MR. JUSTICE A.Y. KOGJE**

**Date : 18/02/2021
ORAL ORDER**

In order dated 05.01.2021, the condition No.7(e) is ordered to be deleted.

The Note for Speaking to Minutes is **disposed of**. Fresh Writ be issued accordingly.

SIDDHARTH

(A.Y. KOGJE, J)

THE HIGH COURT
OF GUJARAT

WEB COPY

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/CRIMINAL MISC.APPLICATION NO. 16486 of 2020

=====

DILIP BABULAL JAIN
Versus
STATE OF GUJARAT

=====

Appearance:

MS. KRUTI M SHAH(2428) for the Applicant(s) No. 1
MR ANKIT SHAH(6371) for the Respondent(s) No. 2
MR.H.K.PATEL, APP, (2) for the Respondent(s) No. 1

=====

CORAM: HONOURABLE MR. JUSTICE A.Y. KOGJE

Date : 05/01/2021
ORAL ORDER

1. The present application is filed under Section 439 of the Code of Criminal Procedure, 1973, for regular bail in connection with **Case No.CBIC-DIN-20200665VB00002SBJ10** registered under Sections 132(1)(a)(b)(c)(d) of the CGST Act.
2. Learned Advocate appearing on behalf of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions.
3. Learned APP appearing on behalf of the respondent-State has opposed grant of regular bail looking to the nature and gravity of the offence.
4. Learned Advocates appearing on behalf of the respective parties do not press for further reasoned order.

5. I have heard the learned advocates appearing on behalf of the respective parties and perused the papers. Following aspects are considered:-

- I. The FIR is registered on 07.08.2020 for the offence which is alleged to have taken place on 25.02.2020.
- II. The applicant is in jail since 09.06.2020.
- III. Investigation is concluded and now it is submitted that after gathering all evidences, the prosecution is launched.
- IV. The submission of learned advocate for the applicant is that during the course of investigation, another offence under the provisions of 406, 409, 420 and 120(B) of IPC, under Section 3 of the Gujarat Protection of Interest of Depositors Act and under Sections 4, 5, 6 and 7 of the Prize Chits and Money Circulation Schemes (Prohibition), Act 1978 by the CID Crime, Vadodara Zone Police Station, Vadodara.
- V. Considering the maximum sentence that can be imposed.
- VI. Learned APP under instructions of IO is unable to bring on record any special circumstances against the applicant.

6. In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, *prima facie*, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

7. Hence, the present application is allowed. The applicant is ordered to be released on regular bail in connection with FIR

being **Case No.CBIC-DIN-20200665VB00002SBJ10**, on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

- (a) not take undue advantage of liberty or misuse liberty;
- (b) not act in a manner injurious to the interest of the prosecution & shall not obstruct or hamper the police investigation and shall not to play mischief with the evidence collected or yet to be collected by the police;
- (c) surrender passport, if any, to the Trial Court within a week;
- (d) not leave the State of Gujarat without prior permission of the Trial Court concerned;
- (e) mark presence before the concerned Police Station once in a month for a period of six months between 11.00 a.m. and 2.00 p.m.;
- (f) furnish the present address of his residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence without prior permission of Trial Court;
- (g) not to enter Taluka Anand till the evidence of the prosecutrix is recorded except marking presence and attending the trial.

8. The authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter.

9. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

10. At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

11. Rule is made absolute to the aforesaid extent.

Direct service is permitted.

SIDDHARTH

(A.Y. KOGJE, J)

THE HIGH COURT
OF GUJARAT

WEB COPY